

### Setting up of a Health Board to study Health problem of masses

1926. SHRI D. M. PUTTE GOWDA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is urgent need for proper implementation of the National Health Policy and setting up of a Health Board with a view to study health problems of the masses ; and

(b) if so, action taken or proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) :

(a) and (b) The National Health Policy is in the process of being enunciated. There are several existing forums, including the Central Council for Health and the Central Family Welfare Council for dealing the health problems of the masses. Hence the question of setting up of a Health Board does not arise.

### Howrah-Amra Line

1927. SHRI HANNAN MOLLAH : Will the Minister of RAILWAYS be pleased to state :

(a) details of the progress made in the Howrah-Amra railway line and

(b) when the project will be completed ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, AND EDUCATION AND SOCIAL WELFARE AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) As the first phase, work is in progress on Santraganchi-Bargachia section and the progress so far in this section is approximately 70 per cent. Due to overall paucity of sources, adequate funds could not be allocated to keep up the required pace of progress. It has now become necessary to slow down the pace of work.

(b) Subject to availability of adequate funds and the necessary permanent way and overhead electrification material, it is anticipated that work on the line will be completed by 1984-85.

### Railway Police Force

1928. DR. VASANT KUMAR PANDIT: Will the Minister of RAILWAYS be pleased to state :

(a) What is the standard norms or ratio to determine the Railway Police Force to prevent thefts, pilferage and all other allied crimes in Railways;

(b) what was the standard norms or ratio for determining Railway Police Force before independence;

(c) if at all when this was reviewed and to what extent;

(d) which are the new and pending proposals to augment RPF; and

(e) which States have failed to provide the necessary police strength to the Railways; and if so, the reasons thereof and action taken thereon.

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Prevention of crime on Railways is the responsibility of the Govt. Railway police. The norms or ratio to determine their strength is decided by the State Governments which varies from State to State depending on local conditions. So far as RPF is concerned manpower requirement for determine on the basis of beat duties to be performed that may be necessary for protection of Railway property and the goods booked with the Railways. The supervisory staff is provided in accordance with standard Coy. pattern.

(b) So far as GRP is concerned, it varies from State to State as explained in part (a). As far as the RPF is